

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

SC No. 02/17
State Vs. Shoaib Khan @ Nasir @ Guru Sidhi
FIR No. 358/2016
PS. : Ranjeet Nagar
U/s : 376/328/384/506 IPC

Hearing took place through CISCO Web Ex.

29.07.2020

Bail bond taken up for hearing in terms of circular no. 24-DHC/2020 dated 13.07.2020 of Hon'ble High Court of Delhi and No. 487/11165-11192/ Misc. / Gaz. /DJ West/ 2020 dated 15.07.2020.

Present: Surety in person.

Report received. Bail bond U/s 437 A Cr.PC stands accepted. Same shall remain valid in terms of order dated 24.07.2020. Release warrants be sent to Jail Superintendent. Accused be released from JC if not required in any other case.

(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/29.07.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

State vs : Pintu Verma @ Sagar, S/o
Arjun Prasad
FIR No. : 23/2018
PS : Hari Nagar
U/s : 376/370/342/323/506/34
IPC

Hearing took place through CISCO WebEx.

29.07.2020

Fresh application filed. Same is taken up for hearing in terms of circular no. 24-DHC/2020 dated 13.07.2020 of Hon'ble High Court of Delhi and No. 487/11165-11192/ Misc. / Gaz. /DJ West/ 2020 dated 15.07.2020.

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Rajan Bhatia, Ld. DLSA Counsel for applicant/
accused.
Ms. Arti Pandey, Ld. DCW Counsel.

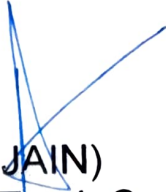
IA No. 13/20

This is a fresh application for bail filed on behalf of accused. Issue notice to the state. Ld Addl P.P. for the state accepts notice on behalf of the state.

Let notice of the application be issued to complainant in terms of the practice direction of the Hon'ble HC.

Issue notice to the IO as well, IO is also directed to file reply to the said application. Put up on 30.07.2020, as

the bail application of the co accused is coming up on
30.07.2020.


(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/29.07.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

State vs : Vikas Kumar
FIR No. : 509/2016
PS : Patel Nagar
U/s : 392/411/376/394/506 IPC

Hearing took place through CISCO WebEx.

29.07.2020 At 10:45

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Sumit Sarna, Ld. Counsel for applicant/accused.
Ms. Arti Pandey, Ld. DCW Counsel.
Ms. Jaspreet Pannu, IO in person along with
complainant.

IA No. : 02/20

This is 5th bail application filed on behalf of accused.
reply on behalf of IO filed. Copy is stated to have been
received by the Id Counsel for the accused.

Arguments on bail application heard.

Put up for orders.

(ANKUR JAIN)

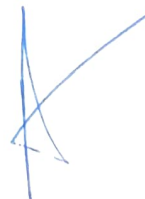
ASJ(Special Fast Track Court)-01
West, THC, Delhi/29.07.2020

29.07.2020 at 12:15 PM

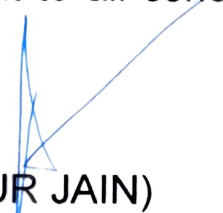
1. By this order I shall decide the 5th bail application filed on behalf of accused.
2. Ld. Counsel for accused has argued that applicant /

accused is innocent and has been falsely implicated in the present case. It is argued that there is discrepancy in the statement on the basis of which the FIR was registered and the statement U/s 164 Cr.PC. It is submitted that statement of prosecutrix was recorded on 07.11.2016 and charge sheet itself discloses that accused was in JC at that time.

3. On the other hand, Ld. Addl. PP for State submits that when accused committed offence he sustained injury and as per the FSL report the DNA profile has matched. It is also argued that there is no change in circumstances from the date when the last bail application was dismissed.
4. I have heard Ld. Addl. PP for State and Ld. Counsel for applicant / accused and perused the record.
5. The last bail application was dismissed on 29.01.2019, except for period of custody, there is no change in circumstances. The victim is yet to be cross examined. The submission that accused was in JC does not hold good at least for the purpose of deciding the present bail application as no record has been produced or shown which could show that on 07.11.2016 he was in JC in another case. No doubt the charge sheet reflect that accused was arrested, as he was found to be in JC in another case but what was the actual period is not stated. FSL report clearly shows that DNA profile of the accused matched with Ex. P2 which is gauge cloth piece lifted from the scene of crime.
6. Considering the facts and circumstances of the case and



the fact that allegations are serious in nature. Accused is also involved in another case of 392/354 IPC. Bail application stands dismissed. Copy of the order be sent to all concerned through electronic mode.


(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/29.07.2020